

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

: CA/32/IB/2017

PETITION NUMBER

: CP/508/ (IB)/CB/2017

NAME OF THE APPLICANT

: ENNORE COKE LIMITED

UNDER SECTION

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Vishnu Mohan Counsel representing RP Advocate

ORDER

Counsel for RP present and submitted an Application for seeking direction to the statutory authorities for refund of the amount which is lying with them. The Registry is directed to issue notice to the authorities given in last column at page Nos.2 and 3 from Sl.Nos.1 to 6. Counsel for RP is also directed to send a private notice to the statutory authorities by way of speed post along with the application and file proof of the same by next date of hearing. Put up on 07.02.2018 at 10.30 A.M.

> (CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)